## GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4211 ANSWERED ON:02.05.2012 ACTION AGAINST CORRUPT OFFICERS Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has any information regarding the number of officers against whom action has not been taken during the last two years despite the recommendation by the Central Vigilance Commission (CVC);

(b) if so, the details thereof alongwith the reasons for not taking such action;

(c) the reaction of the Government in this regard; and

(d) the manner by which the Government proposes to take action to check corruption?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) &(b): During the year 2010 and 2011, the Central Vigilance Commission (CVC) has tendered its first stage advice in 3424 and 3144 cases and second stage advice in 1180 and 1027 cases respectively.

As per information provided by CVC, it has not received information about implementation of its first and second stage advices over six months as on 31.12.2011 in 1525 and 682 cases respectively.

(c): As per relevant disciplinary rules, the concerned disciplinary authority is required to take an independent view in each case after taking into account all relevant facts and circumstances of the case including the advice of the CVC. Acceptance or otherwise of the advice of the CVC lies with the concerned Disciplinary Authority. The Central Vigilance Commission maintains data of non-acceptance of its advice and reports such non-acceptance in its Annual Report.

(d): The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several steps, in the recent past, to combat corruption. These include:-

(i) Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26th August, 2010. (Passed by the Lok Sabha on 27th December, 2011);

(ii) Enactment of Right to Information Act, 2005;

(iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;

(iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

(v) Issue of instructions by the CVC asking the organization to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;

(vi) Introduction of e-Governance and simplification of procedures and systems;

(vii) Issue of Citizen Charters;

(viii) Introduction of the Lokpal & Lokayuktas Bill, 2011 in the Parliament;

(ix) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;

(x) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bills, 2011 in the Lok Sabha;

(xi) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament (passed by the Lok Sabha on 29.3.2012);

(xii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central

(xiii) Introduction of the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha on 20.12.2011.